

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE**

AT PUNE

ORIGINAL APPLICATION NO. 69 OF 2022 (WZ)

SUNIL PHARATE

..

APPLICANT

VS

STATE OF MAHARASHTRA
AND OTHERS

..

RESPONDENTS

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PUNE

DATE: 24/08/2024



ADVOCATE FOR RESPONDENT NO.09

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERNZONE BENCH PUNE

AT PUNE .

ORIGINAL APPLICATION NO. 69 OF 2022(WZ)

SUNIL PHARATE .. APPLICANT

VS

STATE OF MAHARASHTRA
AND OTHERS

.. RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.9

(Hutatma Sahakari Dudh Utpadak Sangh Maryadit)

MAY IT PLEASE THE HON'BLE TRIBUNAL

THE RESPONDENT NO.9 MOST RESPECTFULLY SUBMITS

THAT :-

1. At the outset, it is submitted that, the Affidavit filed by the Respondent No.4 on 6th May 2024 and also the Joint Committee report dated 13th November 2022 are not admitted by the present Respondent and requires to be discarded.
2. The Respondent No.9 submits that the Applicant has impleaded the Respondent No.9 as party Respondent in the present case. The Applicant has not made a single averment against the present Respondent. The Hon'ble Tribunal had constituted a Joint

Committee vide its order dated 24th August 2022. The Joint Committee had caused a visit to the premises of the Respondent No.9. The entire report filed by the Committee has not made any adverse observations against the present Respondent. Thus, it clearly appears that the present Respondent has been unnecessarily dragged in the present case for no rhyme or reason.

3. The present Original Application is thus required to be dismissed *qua* the present Respondent. The Respondent No.9 also prays that this Hon'ble Tribunal be pleased to award costs to the present Respondent under the provisions of Section 23 of the National Green Tribunal Act, 2010. Therefore, it is prayed that the case against the Respondent No.9 may kindly be dismissed with costs.

Affidavit in Support of this, is filed herewith

PUNE

DATE: 24 / 08 /2024



ADVOCATE FOR RESPONDENT NO.9

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

AT PUNE

Original Application No.69/2022 (WZ)

SUNIL PHARATE

APPLICANT

V/s

STATE OF MAHARASHTRA

AND OTHERS

RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Shri. Gaurav Kiran Nayakwadi, adult, Chairman of the Respondent Nos.9, having office at Taluka Walwa, District Sangli, do hereby state on solemn affirmation as under: -

1. I say that I am the Chairman of the Respondent No.9 and I am authorized to file the present Affidavit. I say that I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that the Respondent No.9 herein has filed the present reply to the Affidavit dated 6th May 2024 filed by the Respondent Nos.4 & 5. I say that the contents of the said Reply and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.



WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at Islampur on 24 day of August 2024.

Shri Gausar Kisan Nayabwadi
In SWAY name of God R/o-Walwa

[Signature]
Deponent

that this is my name & signature
solemnly affirm that the contents
of this affidavit are true

HUTATMA SARAKARI DUDHA UTPADAK SANI
MARIYADIT WALWA, TAL. WALWA, DIST. SANGLI

Signature of Deponent: *[Signature]*
Signature of Notary: *[Signature]*
Identified by: *[Signature]* Page Nos.:-



[Signature]
Arvind B. Patil
Advocate & Notary
'Laltara', Islampur, Dist. Sangli.
Mob : 9822051177, 8668487477

Noted and Listed at
S.No. 56 Of Notarial
Registered Dated 29/8/2024
[Signature]

